

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2903  
ANSWERED ON FRIDAY THE 28<sup>th</sup> DECEMBER, 2018  
PAUSHA 7, 1940 (SAKA)**

**NGOs SET UP FOR CSR**

**QUESTION**

**2903. SHRI RAJU SHETTY:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) the details of the amount spent by various companies under Corporate Social Responsibility (CSR) during the last three years and the current year;
- (b) whether the Government has taken cognizance that several companies have set up Non-Governmental Organisations (NGOs) to spend the amount under CSR and are misusing the scheme;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

**(SHRI P. P. CHAUDHARY)**

(श्री पी. पी. चौधरी)

**(a): On the basis of filings made by the companies up to 30.06.2018 in the MCA 21 registry, the details of the amounts spent on Corporate Social Responsibility (CSR) activities for the years 2014-15, 2015-16 and 2016-17 are tabulated below:**

| <b>Sl. No.</b> | <b>Financial year</b> | <b>Number of Companies</b> | <b>Total CSR Amount Spent (in Rs. Crores)</b> |
|----------------|-----------------------|----------------------------|---|
| <b>1</b>       | <b>2014-15</b>        | <b>16,785</b>              | <b>10,065</b>                                 |
| <b>2</b>       | <b>2015-16</b>        | <b>21,498</b>              | <b>14,365</b>                                 |
| <b>3</b>       | <b>2016-17</b>        | <b>19,933</b>              | <b>13,464</b>                                 |

**Contd.....2/-**

**(b) to (d): Section 135 of Companies Act, 2013 read with Rule 4 of the Companies (Corporate Social Responsibility Policy) Rules, 2014 prescribes that the Board of the company is empowered to undertake its CSR activities either itself or through a company established under section 8 of the Act or through a registered society or a registered trust established by the company. Further, the onus is on the Board of the company to formulate its CSR policy, to monitor and to implement its CSR activities. Whenever, violation of CSR provisions is noticed, action against such non-compliant companies is initiated as per the provisions of the Companies Act, 2013.**

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